## HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU

(Office of the Registrar Judicial)

## File No.:- FAO(WC) 22/2019

Titled

V/S

Manjeet Kour & ors

...... Respondent(s)

The Oriental Insurance Company Ltd.

..... Petitioner/Appellant(s)

## Notice to the respondent (s): -

6. M/S V Care Diagnostic, Gurdwara Road, Bakshi Nagar, Jammu.

Whereas in the above noted case, it has been proved to the satisfaction of this Court that the service of the respondent (s) named above cannot be effected in any ordinary manner, hence proclamation is hereby issued against the above named respondent (s) to appear before this Court on <u>24.07.2025</u> at 09.00 A.M. or the next working day if <u>24.07.2025</u> is declared as a holiday in person or through some recognized agent failing which appropriate orders will be passed.

Given under my hand seal of the Court this 17<sup>th</sup> day of June, 2025 at Jammu.

216/2 (Meyahk Gupta)

Joint Registrar Judicial/Protocol High Court of J&K and Ladakh Jammu

No.:- 1169

## Copy of the above forwarded to:

1. The Editor <u>Daily Excelsion</u>, <u>Jammu</u>, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No<u>192</u> dated <u>13-06-2025</u> as publication charges has been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.

(Meyank Gupta)

Joint Registrar Judicial/Protocol

High Court of J&K and Ladakh